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कार्यक, लोक—शिक्षात्मक तथा पैसान मंत्रालय
( कार्यकर्ता और प्रशिक्षण-विभाग )
अधिसूचना

लद्दाह, 27 अगस्त, 1998

स. का. नं. 528 (अ.)—केंद्रीय सरकार, प्रशासनिक अधिकार अधिनियम, 1985 (1985 का 13) की घंटा 35 और घंटा 36 के द्वारा प्रदत्त संबंधित विषयों का प्रयोग करते हुए, अंध प्रदेश प्रशासनिक अधिकार (अथवा, उपाध्यक्ष और सदस्यों के बीच और भ्रम तथा सेवा की शर्तें) नियम, 1989 का और संशोधन करने के लिए निम्नलिखित नियम बनाता है, अथवा—

1. इन नियमों का लागू नाम अंध प्रदेश प्रशासनिक अधिकार (अथवा, उपाध्यक्ष और सदस्यों के बीच और भ्रम तथा सेवा की शर्तें) संशोधन नियम, 1998 है।

2. अंध प्रदेश प्रशासनिक अधिकार (अथवा, उपाध्यक्ष और सदस्यों के बीच और भ्रम तथा सेवा की शर्तें) नियम, 1989 (जिसे इसमें इसके प्रयोग उपर नियम कहा गया है) के नियम 3 के तहत पर, निम्नलिखित नियम 01, जनवरी, 1996 को प्रशिक्षणि किया गया समय आया, अथवा—

3. बैठन—अथवा हानिकारक हार्मोन के पात्र और एक हार्मोन द्वारा प्रतिचार के निरोध भोज का इकाइयाँ होगा, उपाध्यक्ष हार्मोन द्वारा प्रतिचार के पद्धति का हकदार होगा तथा सदस्य 22400-600-26000 रुपये प्रतिमास के भोजन में बैठन का हकदार होगा:

प्रत्येक किसी ऐसे व्यक्ति की अथवा, उपाध्यक्ष या सदस्य के रूप में निम्नलिखित के मामले में, जो किसी उपाध्यक्ष या सदस्य के रूप में नियम-निरूपन के मामले में, जो किसी उपाध्यक्ष या सदस्य के रूप में नियम-निरूपन के मामले में नियम-निरूपन के मामले में, जो किसी उपाध्यक्ष या सदस्य के रूप में नियम-निरूपन के मामले में, जो किसी उपाध्यक्ष या सदस्य के रूप में नियम-निरूपन के मामले में,

3. उक्त नियमों के नियम 4 के तहत पर, निम्नलिखित नियम 01 जनवरी, 1996 को प्रशिक्षणि किया गया समय आया, अथवा—

"4. नाइट भक्ति—अथवा, उपाध्यक्ष और सदस्य अपने बैठन के अनुसार, ऐसे दोनों पर नाइट भक्ति का हकदार होगा कि 22400-600-26000 रुपये या उक्ते के रूप के भोजन में बैठन या इकाई की अथवा, उपाध्यक्ष या सदस्य के रूप में समस्त उपचार का हकदार का प्राप्त रूप या उक्ते के रूप के भोजन में बैठन या इकाई की अथवा, उपाध्यक्ष या सदस्य के रूप में समस्त उपचार का हकदार का प्राप्त रूप होगा।"

2301GL/98 (1)
4. The provisions of section 3 of the said rules, in the case of appointment as a Chairman, Vice-Chairman or a Member of a person who has retired as a judge of High Court or who has retired from service under the Central Government or a State Government and who is in receipt of or has received or has become entitled to receive any retirement benefits by way of pension or gratuity or employer’s contribution to the Contributory Provident Fund or other forms of retirement benefits, the pay shall be reduced by the gross amount of pension or pension equivalent to gratuity or employer’s contribution to the Contributory Provident Fund or any, other form of retirement benefits, if any, but excluding pension equivalent to retirement gratuity, drawn or to be drawn by him.

**NOTIFICATION**

New Delhi, the 27th August, 1998

G.S.R. 528(E).—In exercise of the powers conferred by sections 35 and 36A of the Administrative Tribunals Act, 1985 (13 of 1985), the Central Government hereby makes the following rules further to amend the Andhra Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Rules, 1989, namely:—

1. These rules may be called the Andhra Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment rules, 1998.

2. In the Andhra Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Rules, 1989 (hereinafter referred to as the said rules), for rule 3, the following rule shall be deemed to have been substituted on the 1st day of January, 1996, namely:—

3. Pay.—The Chairman shall be entitled to a pay of rupees twenty six thousand plus a special allowance of rupees one thousand per mensem, a Vice-Chairman shall be entitled to a pay of rupees twenty six thousand per mensem and a Member shall be entitled to a pay in the scale of Rs.22,400-600-26,000 per mensem:

Provided that in the case of appointment as a Chairman, Vice-Chairman or a Member of a person who has retired as a judge of High Court or who has retired from service under the Central Government or a State Government and who is in receipt of or has received or has become entitled to receive any retirement benefits by way of pension or gratuity or employer’s contribution to the Contributory Provident Fund or other forms of retirement benefits, the pay shall be reduced by the gross amount of pension or pension equivalent to gratuity or employer’s contribution to the Contributory Provident Fund or any, other form of retirement benefits, if any, but excluding pension equivalent to retirement gratuity, drawn or to be drawn by him.

**MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS**

(Department of Personnel and Training)

NOTIFICATION

New Delhi, the 27th August, 1998

G.S.R. 528(E).—In exercise of the powers conferred by sections 35 and 36A of the Administrative Tribunals Act, 1985 (13 of 1985), the Central Government hereby makes the following rules further to amend the Andhra Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Rules, 1989, namely:—

1. These rules may be called the Andhra Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment rules, 1998.

2. In the Andhra Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Rules, 1989 (hereinafter referred to as the said rules), for rule 3, the following rules shall be deemed to have been substituted on the 1st day of January, 1996, namely:—

3. Pay.—The Chairman shall be entitled to a pay of rupees twenty six thousand plus a special allowance of rupees one thousand per mensem, a Vice-Chairman shall be entitled to a pay of rupees twenty six thousand per mensem and a Member shall be entitled to a pay in the scale of Rs.22,400-600-26,000 per mensem:

Provided that in the case of appointment as a Chairman, Vice-Chairman or a Member of a person who has retired as a judge of High Court or who has retired from service under the Central Government or a State Government and who is in receipt of or has received or has become entitled to receive any retirement benefits by way of pension or gratuity or employer’s contribution to the Contributory Provident Fund or other forms of retirement benefits, the pay shall be reduced by the gross amount of pension or pension equivalent to gratuity or employer’s contribution to the Contributory Provident Fund or any, other form of retirement benefits, if any, but excluding pension equivalent to retirement gratuity, drawn or to be drawn by him.

**MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS**

(Department of Personnel and Training)

NOTIFICATION

New Delhi, the 27th August, 1998
3. For Rule 4 of the said rules, the following rule shall be deemed to have been substituted on the 1st day of January, 1996, namely:

"4. Dearness allowances.—The Chairman, the Vice-Chairman and a Member shall be entitled to dearness allowance appropriate to their pay at the rates admissible to Group ‘A’ Officers of the Central Government drawing a pay in the scale of Rs. 22,400-600-26,000 or above."

4. After Rule 4 of the said rules, the following rule shall be deemed to have been inserted on the 1st day of August, 1997, namely:

"4A. City compensatory allowance.—The Chairman, the Vice-Chairman and a Member shall be entitled to city compensatory allowance appropriate to their pay at the rates admissible to Group ‘A’ Officers of the Central Government drawing a pay in the scale of Rs. 22,400-600-26,000 or above.

5. In sub-rule (3) of Rule 6 of the said rules, for the figures "240", the figure "300" shall be deemed to have been substituted on the 1st day of July, 1997.

6. In Rule 11 of the said rules, for the portion beginning with the words "applicable to" and ending with the words "or above", the words, letters, and figures "admissible to a Group ‘A’ officer of the Central Government drawing a pay in the scale of Rs. 22,400-600-26,000 or above." shall be deemed to have been substituted on the 1st day of October, 1997.

Explanatory Note.—With a view to implement the recommendations of the Fifth Central Pay Commission regarding Central Government employees scale of pay, leave, leave travel concession and other allowances admissible to them, the Central Government took decisions for different retrospective effective dates. In respect of pay and other allowances etc. admissible to the Chairman, Vice-Chairman and Members of the Andhra Pradesh Administrative Tribunal, Central Government decided to allow the revision of pay and allowances at the same rates, at the same scales and on the same conditions as are admissible to the Central Government employees. Therefore, the amendments in the rules are to be given a retrospective effect. By giving this retrospective effect to the provisions of the rules, no Chairman, Vice-Chairman or a Member is likely to be affected adversely.

[No.A-11014/17/98-AT]

Foot Note.—The principal rules were published vide notification No. G.S.R. 930(E), dated the 26th October, 1989 and subsequently amended vide notification No. :

(1) G.S.R. 52(E), dated 29-1-1991
(2) G.S.R. 46(E), dated 31-1-1994
(3) G.S.R. 660(E), dated 21-9-1995